

(b) whether Government is considering increasing the percentage of women employees;

(c) if so, the details thereof;

(d) the present strength of Police Force in Jharkhand and considering the rate of crime, is this police force sufficient and equipped with basic infrastructures; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a)

Total Posted strength	Posted strength of women	Percentage of women
2,51,428	4129	1.64%

(b) and (c) No, Sir.

(d) and (e) The information pertaining to (d) & (e) is a State subject. However, in so far as, CRPF is concerned, at present, 06 Battalions of CRPF are deployed in Jharkhand for anti naxalite operations.

#### Meetings of robbers in discotheques and pubs in Delhi

2031.SHRIMATI VIPLOVE THAKUR: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 907 given in the Rajya Sabha on 25 February, 2009 and state:

(a) whether the attention of Government has been drawn to the fact that gang members of robbers and murderers, recently arrested by Delhi Police, have revealed during investigation that they happened to meet each other in discotheques and pubs of the city;

(b) if so, the details thereof;

(c) whether Government has launched any operation to keep an eye over the functioning of these discotheques and pubs;

(d) if so, whether Government has ever monitored the functioning of discotheques;

(e) if so, the results thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No such instance has come to the notice of Delhi Police.

(c) to (f) Delhi Police keeps watch on the functioning of Discotheques and Pubs. Action is initiated under relevant provision of the Regulation for Licensing and Controlling Places of Public Amusement (other than cinema) and Performances for Public Amusement, 1980 for cancellation and suspension of the license if any complaint received in this regard is found correct. Necessary legal

action is also initiated by the Delhi Police if any discotheque is found violating the provisions of the Regulations framed under the Delhi Police Act.

#### **Security assessment and preparation to meet terrorist threat**

2032.SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of major terrorist attacks like 26th November in Mumbai, has the Government assessed and made preparations to meet threats to security of vital installations, critical assets and community at large, especially in view of proactive role of Taliban near Indo-Pakistan border, phenomenal increase in activities of belligerent and insurgent outfits like Naxalite, Maoists, ULFA, Fundamentalists, Extremists, etc.; and

(b) if so, law and order being a State subject whether wide-ranging consultations have been held and consensus on the line of action arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Government has been on a continuing basis reviewing the security arrangements in the light of emerging challenges, including terrorist and naxalite activities and a number of important decisions and measures have been taken. These measures include augmenting the strength of Central Para-Military Forces, establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai and strengthening Coastal security. Besides the National Investigation Agency has been constituted and the Unlawful Activities (Prevention) Act 1967 been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. Further, the central Government supplements the efforts of the State Governments by providing assistance for security and development which, *inter-alia*, include deployment of CPMFs, CoBRA Battalions, provision of funds for modernization of weapons and for other socio-economic and developmental works.

#### **Multiple visas for oustees from Afghanistan**

2033.SARDAR TARLOCHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many Hindu and Sikh oustees from Afghanistan are in India and what are their demands and the action taken by Government on that;

(b) how many of them have been given Indian citizenship;

(c) how many applications for that are pending (all those who have completed 12 years of stay in India);

(d) how long it will take to clear their applications; and

(e) whether Government will consider granting them multiple visas for a longer period to facilitate their journeys?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per available records, there are 24381 registered Afghan nationals